

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION No. 1066
TO BE ANSWERED ON 28TH JULY, 2026**

REGULATION OF COSMETIC SURGERY AND AESTHETIC PROCEDURES

1066 DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has examined regulatory reforms in the United Kingdom and Australia, governing cosmetic surgery and whether it proposes to establish a dedicated framework based on risk classification of procedures to strengthen patient safety;
- (b) whether the proposed framework would provide for mandatory licensing of all establishments, uniform qualification and credentialing standards for practitioners, protection of the title "cosmetic surgeon"; and
- (c) whether Government proposes to regulate misleading advertisements and social media promotions, prescribe minimum age and enhance informed consent requirements, establish a national registry of cosmetic procedures and introduce a robust inspection and penalty to curb unauthorized practice?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): National Medical Commission (NMC) has issued Guidelines on Aesthetic Surgery and Hair Transplant Procedures vide letter dated 20.09.2022 to ensure patient safety and uphold ethical medical practices.

Further, the Ethics and Medical Registration Board (EMRB) of National Medical Commission (NMC) regulates the professional conduct and promotes medical ethics amongst the medical professionals. In addition, Clause 8.2 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 provides for a mechanism to handle complaint(s) with regard to professional misconduct by the medical professional (s).

Also, the Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act) and notified the Clinical Establishment (Central Government) Rules, 2012 to provide for registration and regulation of clinical establishments belonging to recognised systems of medicine. The CE Act has been adopted by 19 States and UTs and requires that the clinical establishments must fulfil the conditions of minimum standards for each type of service provided.
